



తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
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No. 2] HYDERABAD, SATURDAY, MARCH 27, 2021.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 27th March, 2021 and the said assent is hereby first published on the 27th March, 2021 in the Telangana Gazette for general information:—

ACT No. 2 of 2021.

AN ACT TO AUTHORISE THE APPROPRIATION OF CERTAIN FURTHER MONEYS FROM AND OUT OF THE CONSOLIDATED FUND OF THE STATE OF TELANGANA FOR THE SERVICES OF THE FINANCIAL YEAR WHICH COMMENCED ON THE 1st APRIL, 2020.

[1]

A. 203 (RSN)

Be it enacted by the Legislature of the State of Telangana in the Seventy Second Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Telangana Appropriation (No.2) Act, 2021.

Authorisation of supplementary appropriation of Moneys from and out of the Consolidated Fund of the State of Telangana for the financial year which commenced on the 1st April, 2020

2. The State Government may appropriate from and out of the Consolidated Fund of the State of Telangana, for the financial year which commenced on the 1st April, 2020, a further sum not exceeding Twenty six thousand one hundred and thirty one crores, thirty five lakhs thirty seven thousand rupees, being moneys required to meet,-

(a) the supplementary grants made by the Telangana Legislative Assembly for that year, as set-forth in Column (3) of the Schedule; and

(b) the supplementary expenditure charged on the Consolidated Fund of the State of Telangana for that year, as set forth in Column (4) of the Schedule.

Appropriation.

3. The sums authorised to be appropriated from and out of the Consolidated Fund of the State by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

THE SCHEDULE
(See sections 2 and 3)

Demand Number	Services and Purposes	SUMS NOT EXCEEDING			Total
		(3)	(4)	(5)	
(1)	(2)	Voted by the Legislative Assembly	Charged on the Consolidated Fund of the State		
		(3)	(4)		
		Rs.	Rs.	Rs.	Rs.
I. State Legislature	Revenue	50,00,000	- -	50,00,000	
II. Governor and Council of Ministers	Revenue	1,21,40,000	- -	1,21,40,000	
III. Administration of Justice	Revenue	45,28,16,000	36,35,000	45,64,51,000	
IV. General Administration and Elections	Revenue	100,89,49,000	20,00,000	101,09,49,000	
	Capital	15,18,00,000	- -	15,18,00,000	
V. Revenue, Registration and Relief	Revenue	4229,87,06,000	2,31,32,000	4232,18,38,000	
	Capital	2,46,00,000	- -	2,46,00,000	
VI. Excise Administration	Revenue	45,17,63,000	14,09,000	45,31,72,000	
	Capital	1,67,00,000	- -	1,67,00,000	
VII. Commercial Taxes Administration	Revenue	24,72,93,000	- -	24,72,93,000	
IX. Fiscal Administration, Planning, Surveys and Statistics	Revenue	5,04,29,000	14,07,99,000	19,12,28,000	
	Loans	100,000	- -	100,000	
	Public Debt	- -	1345,69,22,000	1345,69,22,000	

(1)	(2)	(3) Rs.	(4) Rs.	(5) Rs.
	X. Home Administration	Revenue Capital	236,55,41,000 48,11,000	237,03,52,000 653,18,46,000
	XI. Roads, Buildings	Loans Revenue Capital	53,93,83,000 237,88,08,000 798,04,08,000	53,93,83,000 237,88,08,000 813,62,46,000
	XII. School Education	Loans Revenue	40,00,00,000 113,93,93,000	40,00,00,000 113,93,93,000
	XIII. Higher Education	Capital Revenue	258,05,08,000 59,40,82,000	258,05,08,000 59,40,82,000
	XIV. Technical Education	Capital Revenue	35,29,48,000 4,73,71,000	35,29,48,000 4,73,71,000
	XV. Sports and Youth Services	Capital Revenue	3,79,06,000 3,14,07,000	3,79,06,000 3,14,07,000
	XVI. Medical and Health	Capital Revenue	13,53,03,000 1541,80,08,000	13,53,03,000 1542,13,88,000
	XVII. Municipal Administration	Capital	147,87,60,000	147,87,60,000
	XVIII. Weaker Section Housing Programme	Revenue	2158,24,53,000	2164,84,08,000
	XIX. Information and Public Relations	Loans Revenue	105,38,00,000 8,00,000	105,38,00,000 8,00,000
	XX. Labour and Employment	Revenue	12,09,83,000	12,09,83,000
	XXI. Social Welfare	Revenue Capital	121,94,44,000 8,69,82,000	121,94,44,000 8,69,82,000
	XXII. Tribal Welfare	Revenue Capital	1681,89,02,000 24,91,52,000	1681,89,02,000 24,91,52,000
		Revenue Capital	1019,81,50,000 93,55,91,000	1019,81,50,000 93,55,91,000

(1)	(2)	(3)	(4)	(5)
XXIII.	Backward Classes Welfare	Revenue Capital	72,45,76,000 55,26,54,000	-- --
XXIV.	Minority Welfare	Revenue	203,55,42,000	--
XXV.	Women, Child and Disabled Welfare	Revenue Capital	294,59,92,000 27,74,36,000	-- --
XXVI.	Administration of Religious Endowments	Revenue	23,75,00,000	--
XXVII.	Agriculture	Revenue Capital Loans	154,41,31,000 34,05,27,000 1,00,00,000	-- -- --
XXVIII.	Animal Husbandry and Fisheries	Revenue Capital Loans	191,28,09,000 25,30,78,000 6,66,25,000	-- -- --
XXIX.	Forest, Science, Technology & Environment	Revenue Capital	24,24,09,000 49,46,56,000	-- --
XXX.	Co-operation	Revenue Capital	5,54,62,000 50,94,000	-- --

(1)	(2)	(3)	(4)	(5)
		Rs.	Rs.	Rs.
XXXI.	Panchayat Raj	250,02,47,000	--	250,02,47,000
		Capital	--	1298,94,42,000
XXXII.	Rural Development	1042,16,49,000	--	1042,16,49,000
		Capital	--	1164,01,06,000
XXXIII.	Major and Medium Irrigation	1,60,00,000	--	1,60,00,000
		Capital	--	4438,82,20,000
XXXIV.	Minor Irrigation	11,10,000	--	11,10,000
		Capital	--	533,65,77,000
XXXV.	Energy	102,57,54,000	--	102,57,54,000
		Revenue	--	392,35,03,000
		Loans	--	181,82,04,000
XXXVI.	Industries and Commerce	181,82,04,000	6,20,000	181,82,04,000
		Revenue	--	36,06,20,000
		Capital	--	15,77,51,000
XXXVII.	Tourism, Art and Culture	15,77,51,000	--	15,77,51,000
XXXVIII.	Civil Supplies Administration	61,39,79,000	--	61,39,79,000
XXXIX.	Information Technology and Communications	101,51,00,000	--	101,51,00,000
		Revenue	--	55,04,00,000
		Capital	--	2,78,000
XL.	Public Enterprises	2,78,000	--	2,78,000
	Total	24745,50,36,000	1385,85,01,000	26131,35,37,000

A. SANTHOSH REDDY,

Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.